an interest of 2.5% per annum. It is repayable in Mr. Chairman, Sir, Government b.av» seen U equal yearly instalments, the first instalment Press reports which indicate that certain being payable one year after the shipment of the sections of students in Madras are being last essential equipment necessary for putting the misled into voicing secessionist demands. plant into operation. Both the payments of Reports regarding the burning of the national interest and repayment of principal will be flag and of the Constitution have also come to utilised for purchase of Indian goods.

A copy of the credit agreement has Seen placed the agitation over the language issue in hi the Parliament Library. different parts of the country has inflamed feelings. We have repeatedly emphasized that

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CALLING ATTENTION'TO A MATTER OF Madras have already disapproved of such acts. URGENT PUBLIC IMPORTANCE

REPORTS ABOUT THE BURNING OP THE

NATIONAL FLAG AND THE CONSTITUTION BY ANTI-HINDI DEMONSTRATORS IN MADURAI AND COIMBATOPE

श्री राजचारायएग (उत्तर प्रदेश): श्रीमन्, मैं समाचार पत्रों में छपे इन समाचारों की ग्रोर गृह-कार्य मंत्री का घ्यान दिलाना चाहता हूं कि मदुराई तया कोयम्बटूर में हिन्दी विरोधी छात्र-प्रदर्शनकारी राष्ट्रीय घ्वज जिलाने, संविधान जलाने ग्रौर राष्ट्रगान गाने से इन्कार करने की कार्यवादियां कर रहे है ।

श्रीमन्, वास्तव ों मेरा मतलब है "ग्रंग्रेजी समर्थंक छात्र" न कि हिन्दी विरोधी छात्रों द्वारा क्योंकि ये सब ग्रंग्रेजी समर्थंक हैं।

चह्वाण साहव से एक निवेदन और कर दूं । ग्राप जरा जोर से पढ़िये, हम सुनाई नहीं पड़ता है । ज्ञाप इतनी जल्दी पड़ जाते हैं कि हों सुनाई ही नहीं पड़ता है ।

मृह-कार्य संत्रो (श्री वाई० बी० चहारा): हम कोशिश करेंगे।

श्री राजनारायरा : श्रीमन, माननीय घर मंत्री इस बात को मानते है कि अलगाव की प्रवत्ति से ऐसा काम किया जा रहा है कि राष्ट्रीय झंडा फाडा जा रहा है, संविधान जलाया जा रहा है और राष्ट्रीय गान गाने से मना किया जा रहा है। जब यह इतना बडा सवाल है ग्रौर जब घर मंत्री यह जान रहे हैं कि जलगाव की प्रवृत्ति के कारण ये सब काम हो रहे हैं तो इस उदासीनता के साथ और लापरवाही के साथ ऐसा काम क्यों होने दिया जा रहा है ? घर मंत्री को और केन्द्र की कांग्रेस सरकार ने इस के लिये क्या किया है ? (Interruptions.) देश टट रहा है, मगर यहां पर टेकनिकैलिटि और लीगेलिटी का प्रश्न उठाया जा रहा है । यह राष्ट्रीय सवाल है । हमारा दिल बैठा हुआ है । हम यह जानना चाहते हैं कि केन्द्र की सरकार ने अपने कतंब्य का पालन अभी तक नहीं किया? यह जो जनलाफुल ऐक्टिविटीज ऐक्ट बना है, यह किस लिये बना है । जब उस में सीचे सीधे लिखा है कि ग्रगर कोई पृथ-होगा, अपने किसी संकेत से कतावादी पथकतावाद का प्रयत्न करेगा, प्रचार करेगा, उसके महत्व को बढ़ायेगा, तो उस के ऊपर यह कानून लागू होगा। तो क्या वह कानून

such issue_s call for a calm and objective consideration bearing in mind $^+$.he paramount need for national unity. I am sure all of us will

condemn acts of disrespect to the national flag and the Constitution. The State Government of बना है केवल भूपेश गुप्तजी के लिये, राज-नारायण के लिये, सुन्दर सिंह भंडारी जी के लिये या सचमुच जो पृथकत वादी हैं, इस देश को खंड खंड करने पर तुले हुये हैं उन के लिये बना है? यह हमारा सवाल है। इसका जवाव सुनने के बाद मैं और आगे बढ्गा।

SHRI Y. B. CHAVAN: Sir, naturally the Act that this Parliament passed was meant for use against all organised secessionist activities.

श्वी राजनारायण : ग्राप जरा जोर से बोलिये जैसा पहले बोले थे।

SHRI A. P. CHATTERJEE (West Bengal); Mr. Chavan could shift a little to the left.

SHRI Y. B. CHAVAN: I could certainly, but that will be to my left and not your left.

Sir, I was saying that the Act is meant for organised secessionist activities but here we have to take a Proper political judgment of the matter. Here is certainly a very dangerous activity that is trying to raise it3 head but we have also to see that we do not take disproportionately strong action at a wrong time, it is a question of making a proper assessment of the matter and as I have said because conditions in the South today are inflamed because of this language issue it is quite possible that some of the students may have been misled into it. So we shall have to watch things carefully but in this matter the Madras State Government has not only disapproved of it but has taken certain action against those who tried to burn these things. Naturally we ane trying to get information about it and we will have to discuss this matter with the State Government. Here I would make a request: let us not say something or force me to ^c<ay something which will further create problems.

श्री राजनारायण : श्रीमन्, मैं ग्रापके द्वारा माननीय घर मंत्री से जानना चाहता हूं कि यह जो भाषा समस्या का वारवार नाम लिया जा रहा है और जो नित्य प्रति कांग्रेस वर्किंग कमेटी में भाषा का सवाल उठाया जाता है और जो नित्य प्रति श्री कामराज और मोरारजी देसाई का भाषा के सवाल पर विरोध सामने क्राता है

उप प्रधान मंत्री तथा वित्त मंत्री (श्री मोरारजी झार० देसाई): किसदे कहा?

श्वी राजनारायणः भ्राज अखवार म पढ़ा है ।

श्वी मोरारजी आर० देसाई: अखवार में जो आता है ...

भी राजनारायणः ग्रच्छा जी, अखवार वाले ज़ूठे हैं। मैं स्ट्रेट क्वेभ्चन पूछता हूं कि क्या भाषा के प्रक्ष्न पर श्री मोरारजी देसाई का वही दृष्टिकोण है जं श्री कामराज का है ?

श्री मोरारजी ग्रार० देसाई : इस बारे में हम दोनों का एक ही दृष्टिकोण है । MR. CHAIRMAN : Mr. Dharia.

श्री राजनारायणः श्रीमन्, हमारा सवाल नहीं हुग्रा, यह तो श्री मोरारजी देसाई से बीच का क्षेपक था। हमारा सवाल घर मंत्री जी से हो रहा है।

श्री मोरारजी ग्रार० देसाई : जिस तरह से सवाल पूछा जाता है उसी तरह से जवाब दिया जाता है ।

MR. CHAIRMAN: That you can discuss with him outside the House.

श्री राजनारायण: ठीक है, हम समझ गये कि श्री मोरारजी देसाई कहते हैं कि यहां न पूछो, यहां पूछने से उनकी पोजीभन एम्ब्रैसिंग होती है । ग्रब मैं इस नतीजे पर ग्रा रहा हूं कि घर मंत्री जी यह स्पष्ट जबाब दें कि जहां जहां कांग्रेस जीती है मद्रास नें, वहां वहां राष्ट्रीय कांडा जलाया गया

एक माननीय सवस्य : मद्रास में कांग्रेस जीती है ?

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श्री राजनारायण: मैं जब तक खोल कर के न कहं तब तक समझ में नहीं आयेगा। उन निर्वाचन क्षेत्रों में जहां कांग्रेस के उम्मीद-वार विजयी हुये हैं, वहां ग्रंग्रेजी के समर्थक ज्यादा है, वहां पर झंडा ज्यादा जलाया गया, वहां पर संविधान ज्यादा फाड़ा गया ग्रीर बहां पर राष्ट्रीय गान गाये जाने से ज्यादा मना किया गया । तो यह अनावश्यक डी० एम॰ के॰ पर दोषारोपण किया जा रहा है । कामराज जी दोहरी चाल चल रहे हैं। एक तरफ वे डी० एम० के० से बातचीत कर रहे हैं और दूसरी तरफ वे डी० एम० के० को बदनाम कर रहे हैं ताकि कांग्रेस को फिर वहां पर प्रतिष्ठित किया जासके। तो मैं घर मंत्री अर्थो से जानना चाहता हूं कि जब एक सेप्रेटिस्ट टेंडेंसी, अलगाव की मनोवृत्ति श्री कामराज के जरिये पैदा की जा रही हैं, तो उनके विरुद्ध क्या कार्यवाही हो रही है ? (Interruptions)

SHRI C D. PANDE (Uttar Pradesh) Mr.

Kamaraj does not comte in.

SHRI M. GOVTNDA REDDY (Mysore) : It is all in his imagination.

श्री राजनारायणः मेरा सीधा सवाल यह है कि इन लोगों के जरिये देश में धलगाव की प्रवृत्ति को बढ़ावा मिल रहा है। सरकार ने इनके विरुद्ध क्या कार्यवाही की ? नहीं की तो क्यों नहीं की ?

SHRI R. T. PARTHASARATHY (Madras): Mr. Chairman, I strongly object to it . . . (*Interruptions*).

SHRIMATI LAUTHA (RAJAGO-PALAN) (Madras): The portion relating to Mr. Kamaraj In Mr. Raj-narain's question should be expunged.

(Interruptions)

MR. CHAIRMAN: Th© Home Minister will reply.

(Interruptions)

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SHRI Y. B. CHAVAN: I am not used to saying such things, but Mr. Rajnarain 13 suffering from some sort of political perversion.

भी राजनारायणः जैसे कि ग्राप्।

SHRI Y. B. CHAVAN: He only sees things which are anti-Congress. Mr. Kamaraj is one of our very respected leaders from the South who has stood for national integration and unity of the country and it would be absolutely against the normal canons of decency to make such allegations against him. I would mak_e an appeal to Mr. Rajnarain and I must say that it is against the national interest to make such an allegation.

MR. CHAIRMAN: Mr. Dharia.

श्री राजनारायएा : श्रीमन् . . .

DIWAN CHAMAN LALL (Punjab) : Sir, on a point of order. Mr. Rajnarain is putting hi_9 fourth question.

श्री राजनारायणः दीवान चमनलाल को क्या हो रहा है ?

MR. CHAIRMAN: Mr. Dharia.

SHRI M- M. DHARIA (Maharashtra): Mr. Chairman, I do appreciate the cautious approach of the hon Hom_e Minister, but may I bring to his notice the very damaging anJ serious news that has appeared in all the newspapers today. It says:

"Anti-Hindi agitation leads to 'liberation' deminl. 'Free Tamii-nad' move."

This was in Coimbatore. It is further stated:

"The Madurai Students' Anti-Hindi Agitation Council has decided to convert itself into Tamilnad [Shri M. M. Dharia.] Ldberation Front. The decision was taken after a J 2-hour meeting attended by over 200 student representatives from Madras, Coim-batore, Ramanathapuram Salem. and Kanyakumari. According to a spokesman of the Council, the meeting adopted a resolution which said that since no favourable solution is forthcoming from the authorities the only course open to us is to launch a movement for the liberation of Tamilnad from the Union. The Council will hereafter function as Tamilnad Liberation Front."

It further states:

"The resolution stated that the movement will start at an appropriate time."

"The meeting also resolved to 'disrespect the national flag and the national anthem' The meeting which was presided over by Mr. R. Muthiah, ended with the singing of "the national anthem of Tamilnad,' the spokesman said."

This has appeared in the Press release of PTI and UNI. Furthermore, the hon. Minister has said that th» Government of Madras have condemned this move; but it is not so, because one of the hon; Ministers in Madras was present at the meeting. "When the national anthem was being sung, it is the bon. Minister of the Madras Government who stopped the singing of the national anthem and the national anthem of Tamilnad was sung. I entirely agree that this issue will have to be handled in a dfelicate manner. There is no doubt that Mr. Kamaraj and his colleagues Mr. Subramaniam and others, are working very hard to see that" the feelings of national integrity are not in any way cracked. At the same time, along with persuasive measures. We have to act in a very harsh manner, so that any insult to our National Flag, to our national anthem, to our national symbols anywhere in this country is not tolerated. This should be told to the authorities concerned. I would

appeal to th_e Home Minister to have a conference with the Chief Minister and also have a conference with M.Ps from Madras in both Houses—Rajya Sabha and Lok Sabha and use all his persuasive methods. At the same tim_e will the hon. Minister assure thi_s House that if this movement is continued further, all possible deterrent measures will b_e adopted to see that the movement does not grow?

SHRI AKBAR All KHAN (Andhra Pradesh) : May I, Sir, appeal, through you, that this is a very delicate matter and a section of people should not be given such importance as my friends are giving it. It is bad and we disapprove of it, but they should not be given undue importance. It is a delicate matter.

(Interruptions)

MR. CHAIRMAN: No speeches.

SHRI BHUPESH GUPTA (West Bengal): I do not think that we should add to the excitement and agitation over this matter. That will not help u_s at all.

श्री राजनारायण : ग्रगर ग्रकबर ग्रलीखां

ऐसे अपील करने लगेंगे तो ऐसी अपील भाषेण गुप्त भी कर सकते हैं।

* SHRI M. M. DHARIA: Mr. Chairman, I have appealed to the bon. Minister to have recourse to persuasive means. I have suggested that he should discuss matter, with Members of Parliament from both Houses and he should discuss it with the hon. Chief Minister of Madras. There is a letter from Mr. Sri Rama Reddy's son. I would like to read it for the information of the House. "It has been estimated that ninety per cent of students in colleges do not want to strike, but due to ten per cent useless creatures, it seems that we are losing one year." Therefore, we have no doubt that the majority of the people are with us, but at the same time the Home Minister and the Central Government will have to make

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it very clear, because flssiparous tendencies are trying to take roots all over the country. That is why I demanded a sort of categorical assurance from the hon. Home Minister.

SHRI Y. B. CHAVAN: As far as the question ot meeting the challenge of secession, etc. is concerned, it is my duty, it is the bounden du*y of bounden the Government to meet it. There is no of giving any 'assurance, but my question only appeal to you all is that though we know the reasons behind the incident, let us not disproportionately. At least this react Parliament should react very cautiously in this matter. We have to handle it very carefully. I need not be reminded of my responsibilities. I know my responsibilities. I was responsible for the passage of the Act- I have defended it and I persuaded both Houses to pass the measure. I know what the Act says and I know my obligations under the Act, but please allow me to handle the question in a more persuasive manner.

श्री राजनारायणः सुना जाय । कातून का जानना ग्रोर कातून का व्यवहृत करना दे' ची जे हैं । मैं घर मंत्री जी से यह स्पष्टीकरण चाहता हूं । मैं जानता हूं । कवे कातून जागते हैं, मगर कातून के मताबिक गव काम केन्द्रीय सरकार ने नहीं किया, घर मंत्री ने नहीं किया उसके लिए वे अपने पर क्या दो घरोपण लेते हैं, क्या प्रायश्चित करते हैं ? मेरा यह कहना है कि वे कातून जानते हैं मगर कानून के मुताबिक सरकार ने काम नहीं किया ।

SHRI B. K. P. SINHA (Bihar): Sir, I do not want to put a question but I think in view of the delicate nature of the issue that we are discussing, after the firm but extremely persuasive attitude of the Home Minister, may I appeal to you not to allow this matter to be discussed further here? If in the circumstances som_e ar_e agitated, they are children, why should we ignore the other side of the case that an equally large number of boys have formed a national front in which they have taken a decision to defend the National Flag and defend tha Constitution? Therefore, after the Home Minister's firm but persuasive attitude, let u_s not discuss the matter any more.

SHRI AKBAR ALI KHAN: Mr. Chairman, 99 per cent support the Government of India. 7*F* may be one per cent who do this.

MR. CHAIRMAN; Having heard the Home Minister you must be very careful in asking questions.

SHRI A. D. MANI: (Madhya Pradesh): I am very disappointed at the cautious approach of the Home Minister. The threat of the Tamilnad Liberation Front is a far more serious, threat than the Naxalbari threat. May I ask him whether in view of the decision taken by the ruling party to revert to the three-language formula, he would immediately work for a national consensus on the subject of all the parties and try to settle this vexatious issue of the Resolution adopted by the two-Houses of Parliament, so that this matter does not proceed further and may I ask him whether he would give advice to the Madras Government to take appropriate action under the Unlawful Activities (Prevention) Act, which has been recently passed oy Parliament?

SHRI Y. B. CHAVAN: I would require notice. It is a different question altogether.

SHRI B. K. P. SINHA: Sir, I formally move that no more questions and answers be allowed on this particular matter. This is my formal motion.

HON. MEMBERS: No, no.

MR. CHAIRMAN; Please leave it to me. Mr. Chordia.

श्री विमलकुमार मन्नालालजी चौरड़िया: (मध्य प्रदेश): किन कारणों से यह हो रहा जर सारा राष्ट्र इसको अच्छी तरह जानता है। माननीय गृह मंत्री जी भी जागरूक हैं मुझे इसमें विशेव शंका नहीं है। लेकिन क्या ग्रनेक कारणों के साथ यह भी एक कारण नहीं बन गया है कि मद्रास की विधान सभा ने भाषा के सम्बन्ध में एक निर्णय लिया और दूसरे कांग्रेस के कुछ नेता भी वहां ग्रपनी सोई हुई प्रतिष्ठा को कायम करने के 1लए प्रयास कर रहे हैं धोर स्थिति का राजनीतिक लाभ उठाने का प्रयास कर रहे हैं ?

SHRI Y. B. CHAVAN: I do not think so. As a matter of fact, that sort of party politics are going on everywhere. I cannot stand guarantee for any political party, nor can he stand guarantee for his political party. The only point is that, when we carry on our party politics, we win not lose sight of national considerations.

SHRI CHITTA BASU (West Bengal) : While expressing my strong disapproval of the acts which have been indulged in by a section of the Madras students in burning the National Flag or refusing to sing the National Anthem and doing other dishonour to the National Flag, may I know from the Hom, Minister whether he has taken care to ascertain to what extent the provocative statement, if I may be allowed to say so— I want the patience of the House-the provocative statement made by the President of the Tamilnad Congress Committee with regard to the passage of the resolution by the Madras Legislative Assembly regarding the language issues responsible for rousing the passion of a section of the students? This I want to know. Secondly, will the hon- Minister ccme out with an open statement here whether this type of provocation is a part of a conspiracy hatched, aided and abetted by the Centre to create a precondition for Central intervention in Madras?

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SHRI Y. B. CHAVAN: I tell you this is the most not only fictitious; but mischievous suggestion because there is no question for having any conspiracy for toppling any Govern-Particularly, Sir, I myself said ment. that the Madras 'Government | have certainly taken certain action, and there is no question of that. Possibly some of these political parties are creating that sort of wrong atmosphere. As for the controversy about what the Tamilnad Congress ! President said or not, quite | capable of defending himself in he is H_e has issued this particular matter. statements. I have nothing to say j about it on merits. ' SHRI BANKA BEHARY Thes_e divisiv_e forces are a DAS (Orissa). danger to the unity and integrity of the country and should be curbed with a strong hand. I agree with the Minister and the House in this matter. I want to know from the Minister if it is not a fact that a small section of Madras (Interruption) Is u not a small section? It is a small section. Is it not a fact that this small section in Madras who are trying to take advantage of the dscontent amongst the younger generation because of the language issue are trying to create this problem? (Interruption) I agree that these divisive forces are working in other places ^a'so. But we are now discussing in the context of Madras only. Here they are taking advantage of the position because there is discontent among the youth as far as language is concerned. That discontent is expressed here also. May I know from thle Home Minister whether he will take the earliest opportunity in view of these facts to come to a settlement with the Chief Ministers of Southern States and also representatives of political parties so that the. matter is settled at the earliest opportunity, so that these divisive forces do not get advantage for a longer period to perpetrate thos« things and we must isolate them easilyy from other students?

SHRI Y. B. CHAVAN: That is a separate matter altogether. I know

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[Shri y. B. Chavan.] that the background of this problem is the language problem. But I cannot just make an off-hand statement about the language problem. About this matter, w_e have explained our attitude. That attitude as the Prime Minister also has explained more than once, is to make efforts* to evolve some sort of national consensus in this matter. That approach is there. But Government do not want to propose something and then it become* very easy for people lik_e Shri Rajnarain to react and tak_e advantage of that.

SHRI BHUPESH GUPTA: I entirely agree that the approach should be constructive and a very reasoned one in this matter avoiding all excitement and passion on either side. It is one of the rare occasions perhaps when I agree with the Home Minister on this subjecst. But the fact remains that this Language Bill that we passed and the Resolution that we adopted had not solved the problem. Some of the residuary part of it remains to be solved. Naturally it is necessary for the Government, it seems, to take the initiative order for further consultations in to concretise the national consensus within the broad framework of the language policy. But unfortunately we find that there is drift in We had suggested. I had perthis matter. sonally suggested, to the Prime Minister and also otherwise to the Government that there should be a conference of all concerned in order that a national consensus could be evolved. Anyhow getting together across the table would in itself be a positive contribution to the situation. I Bhould like to know whether the Government is taking expeditious steps in this direction. With Tegard to the reasons for burning the National Flag, burning the Constitution and refusing to sing the National Anthem, all I can say is while I completely disagree with these methods, in fact I should not like any of these things to happen at all anywhere iii India for espousing a cause however great it might be, at the

same time we should not try to exaggerate things. It is possible today if you have proper consultations with the political parties in Tamilnad and with the Chief Minister in Tamilnad-I bad also net him-to arrive at a consensus, and I think that .should be done in order to stabilise the situation and calm the disturbances that have taken place. Therefore, it is all the more necessary. Besides, there are many other aspects of the problem. But unfortunately I find that steps are not being taken, again they are drifting. It seems that Government waits to be overwhelmed by the problem rather than taking the situation in hand. In the present case it should be done. Repressive measures are no solution at all to a problem which touches language or relates to language. It is no use thinking in terms of that Bill, Unlawful Activities Bill or other Bills and measures. Mr. Chavan has got plenty of them. Today they will not just work. They will aggravate the situation. People in the South-I have been there-have rightly or wrongly, grievances some of which I think ar_e-legitimate grievances. I think we should go to them, walk an extra mile. If necessary let the Home Minister lead some of the leaders of parties to Tamilnad, have a discussion with them, take the situation in hand in this matter, take the initiative, rather than bureaucratic drift which I am afraid is being shown at this moment

SHRI Y. B. CHAVAN: The hon. Member has made very constructive suggestions and certainly they are matters for consideration.

SHRI A. P. CHATTERJEE: I am constrained to say that I find in this whipping up of hysteria over the incidents in Madras a family resemblance to the hysteria that was whipped up on th© floor of the House in regard to Naxalbari. Mr. Chairman, I am finding her_e a very crude attempt on the P^{art} o* ^ P^{owers that} be at the Centre to find out an excuse for interfering in the affairs of the State of Madras. Not merely

that, I am finding a'so this that the 1 same attempt is being made to find excuses for interference in the affairs of the State of Kerala by using another such ruse as the rus_e of Gopal Sena. I may ask the Home Minister, let him not give greater importa .ice ¹ to symbols than to the content. The nation is greater than the National Flag or National Anthem . . .

SOME HON. MEMBERS: No, no.

SHRI A. P. CHATTERJEE: Just because some students have demonstrated by burning the National Flag which nobody supports, just because some students have done that, will the Home Minister go out of his way, v/ill his Government go out of its way to castigate the entire people of Madras by saying that what is going on there is a secessionist tendency? 1 will submit that a secessionist tendencies should not be predicated by him. My submission to the Home Minister is that he will perhaps enlighten the House and assure the House on this point that secessionist tandencies should not be so readily inferred from such incidents, namely, the burning of the national flag which may have occurred at some place or the people refusing to sing the National Anthem. Therefore, 1 am merely the Home Minister to assure this asking House that Government will not take any wrong action. He has said that the Government will not take any wrong action. But Government is accustomed to taking not strong action but wrong actions at wrong moments. Will the Home Minister assure this House that he will not, Government will not, fly into a temper and passion over such incidents as this, and will not take drastic over this in the State of Madras? action

SHRI Y. B. CHAVAN: Sir, the hon. Member has a wonderful knock of unnecessarily misinterpreting things which are rightly interpreted. Now, for myself I can say that I do not agree with him at all when he says that the symbols of the nation ar_e different from the nation or are

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of lesser importance. As I have said, we will have to make a propter assessment of this problem. I do not want to disproportionately react to this problem. It will be very wrong. But I do not think that a small section of the people can be compared with the entire people. It is very wrong. I know that the Madras Government also has disapproved of these things and has taken certain actions in this matter. Therefore, one has to take a very proper approach in this matter, a cautious and constructive approach. If this is what he means, I assure him that I will continue to have a constructive approach. In this matter of national integration, I would like to make all possible efforts, to take even the hon. Member with me, and I think he is with me on this point.

SHRI M. RUTHNASWAMY ^Madras) : Sir, as Mr. Mohan Dharia has himself quoted, ther_e is a very small section of the student population that has been indulging in thes_e activities. May I say that we seem to be following the Pres_s of this country in giving the childish activities of" these children, who are really children, publicity much more than the> deserve? It is this very thing that these students want, the small percentage of the students want, that inflames them and we are following the same way as the Pres_s does. The Press lives on sensation. And why should the Parliament of this country live on these sensational activities?

श्री जगतनारायण (हरियांणा) : मैं मिनिस्टर साहब से इस बारे में इत्तिफाक करता हूं कि यह मामला ऐसा है कि कांशसली इसको ग्रप्रोच करना चाहिये । मगर मैं उनकी नोटिस ग्राज के प्रख़वार में जो ख़वर छपी है, उसकी तरफ लाना चाहता हं :

"A top official stated that the police could not take cognizance of these incidents taking place inside the campus of private institutions-"

(ओ जगत नारायए)

यह खबर छनी है। वहां के टाप आफि शियल्स ने यह कहा है कि यह बत इंसिडेन्ट्स हो रहे हैं स्कूलों में इसमें किसी किस्म का ऐक्शन नहीं ले सकते हैं। मैं समझता हं इसी न्यूज को पढ़कर अगर तमाम स्कूल वाले यही काम कर दें, नेशनल फ्लैंग को जलाना, तमिल लिबरेशन फ्रन्ट बनाना ग्रीर ग्रपना झंडा चलाना शरू कर दें, तो यह एक ऐसी चीज है जो काव में नहीं ग्रा सकेगी । यहां कहते हैं कि चीफ मिनिस्टर ने उनको यकीन दिलाया है और कन्डम किया है ऐसी हरकतों की तो क्या मितिस्टर साहब चीफ मितिस्टर से यह कहेंगे कि इस तरीके से स्कूनों में जत हरकत की जा रही है और पुलिस झाफिशियल्स देख रहे हैं तो इसमें उनको ऐक्शन लेने की कोशिश करनी चाहिये ।

SHRI Y. B. CHAVAN: The hon. : Member is asking questions about details in this matter. As I have said, I am- trying to get information from the Madras Government and these things can be considered only after we get the information.

SHRI G. RAMACHANDRAN (Nominated) : Sir, I wish to formulate one or two questions for the Home Minister. However, I will take a minute or two to offer certain introductory remarks. I come from that part of India where all these incidents are taking placa. I know far more about it than Shri Rajnarain, I know far mor_e about it than most people except on_e or two here. And I come straight from the heart of it. the Madurai area, and I must tell you that we are grossly exaggerating what Is happening there. And I fully agree with my friend of the Swatantra Party who said that this is just the thing that these boys want. They take the paper and see that Shri Rajnarain has thundered at them, that somebody has threatened to march the army into the South and all that. It is this kind of complete and unmitigated nonsense that is creating -all this trouble.

Somebody mentioned a small percentage of students. Let anybody come with me to Madras, let anybody come with me to Madurai. For 10 students who do this, I will give him 100 students who will protest again** it. Now, we must build on truth and on reality, not on sensationalism.

Now, you have quoted very nianj things from the newspapers. But 1 want to quote something. Sensational things were quoted. Some $peop^{1}$ here see their own image the mirror every time they talk in Parin liament. But here is another piece of very important news, Shri Kama-raj Nadar and Shri Annadurai have met. And anybody who throws a stone at Shri Kamaraj Nadar and says that he is an enemy of the unity of India is himself an enemy of India. Shri Kamaraj Nadar's record of work for the nation is as good as that of any other man in this This is also true of Shri country Subramaniam. I know them, at least one of them very intimately. They will do nothing to harm the unity of India.

Now, Shri Kamaraj Nadar and Shri Annadurai have met and they have come to some basic understanding also. Now. this should be quoted also on the floor of this House. They are going to meet again and I have no doubt that the genius of Shri Kamaraj and tho patriotism and goodwill and understanding of Shri Annadurai will lead to a solution. Let us not complicate matters by thunder and counter-thunder. And mind you, above all this, there is another man sitting in Madras, Shri Rajagopalachari. He is no enemy of India. If anybody says that Shri Rajagopalachari is an enemy of India, he does not know the meaning of English words. This man also is profoundly interested in the good of India.

So, we must leave it to our leaders. We can say what we say but without creating thunder and counter-thunder. And I want the Home Minister to give this assurance to this

House that whatever assault may be made on his basic policy, he will retain his policy of gentleness in dealing with this cautiously, never losing firmness but carrying the psople with him. In that attempt, we give the Hom_e Minister our fullest and the most undiluted support.

SHRI Y. B. CHAVAN: As I have explained, Sir, that will be our approach because we are trying. Every citizen of India is a patriot and I have no doubt that the largest possible number of people in Madras including the students are patriots. They want Indian unity. I think their responsible leaders of all political parties, including Mr. Annadurai and Rajaji, are the supporters of national unity and they are great leaders in their own right. Naturally, our efforts will be to understand their paint of view and try to see how we can remove these rather undesirable tendencies which are trying to expres_s themselves in possibly wrong ways. That will be our approach. I will be failing in my duty if I do not approach the problem. in a gentle and cautious manner, and in a reasonable manner, wherever it is called for.

SHRIMATI YASHODA REDDY (Andhra Pradesh): After what Mr. Ramachandran has said, I have just got only one or two things to ask of the Home Minister. I have great confidence in our Home Minister. But one thing I would like to draw the attention of the House as well as of the Home Minister to is this. Just now, my hon. friend Mr. Dharia, quoted from a private letter of another Member and said that only 10 per cent or 1 per cent of the students are agitating, are leading this political agitation. I entirely agree, it may even be less than 10 per cent who are behind this political agitation or even political goonda agitation. But I would like to say to the Home Minister. Just because the other 90 per cent for a variety of reasons are not taking to this, let

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him not think that they a_r not affected. I want to know whether the Home Minister knows that it is not only the 10 per cent but more than 10 per cent, 100 per cent of the South, who are affected—let us not just brush it aside"—and whether he will do some justice to them.

SHRI Y. B. CHAVAN: This is one more constructive suggestion by the hon'ble lady Member.

MR. CHAIRMAN: Mr. Rajnarain wanted some clarification. But only clarification.

(Some hon'ble Members stood uv in their seats.)

MISS M. L. MARY NAIDU (Andh*a Pradesh): May I ask a question? Thank you, Mr. Rajnarain. I only want the Home Minister to clarify one thing, Mr. Chairman. I do not think these 200 or 10 boys could have burnt the National Flag. They might have burnt the party flag in order to irritate the Congress Party. The Party flag and the National Flag look alike. The D-M-K- boys mi^ht have burnt the Party flag. Therefore, there may not be any truth in the report that they are burning the National flag. Please give them the benefit of doubt because they might not have burnt the National F'ag but it might be the Party flag.

SHRI BRAHMANANDA PANDA f Orissa): Surely, they must know what is the difference between the National Flag and the Party flag.

MR. CHAIRMAN: Mr. Rajnarain, Only clarification. Do not put questions.

श्री राजनारायण : श्रीमन्, ग्रापके डारा घर मंत्री जी से ग्रौर इस सेवन के सभी सम्मानित सदस्यों से एक स्पष्टीकरण चाहूंगा। मैं चाहता हूं कि श्री रामचन्द्रन् जी मे जो वस्तुस्थिति का विष्लेषण किया है वह सत्य हो ग्रौर उसने भी ज्यादा सत्य हो । उन्होंने तो 10 प्रतिणत के बारे में कहा है.

[श्री राजनारायए।]

तो मैं यहां तक कहने के लिए तैयार हूं कि मलगाव की मनोवृत्ति वाले जो विद्यार्थी हैं वे केवल एक ही प्रतिभत हैं। लेकिन मैं आपके बारा यह कहना चाहता हूं कि म्राज राष्ट्र के अन्दर जो विभिन्न मनोवत्तियां पैदा हो रही है, उसकी आरेर में इस सदन का ध्यान दिलाना चाहता हूं। माननीय मंत्री जी यह बात सुन लें ग्रीर ग्रगर यह ग्रसत्य है तो हम को सुघार दें। क्या यह बात सत्य नहीं है कि एक मुल्क हिन्दूस्तान के दो दकडे किये जायें क्या यह बात श्री राजगोपालाचार्य ने नहीं कही थी ? क्या यह सत्य नहीं है कि हम से कहा जाता है कि हैव पेजेन्स, बीरज रखो । जब तिव्वत हमारे हाव से चला गया, लहाख चला गया तो उस समय हमको सबक दिया गया था कि धीरज रखो । जब काश्मीर का मामला उठा तब सबक दिया गया, कच्छ एग्रीमेंट हुआ तव सबक दिया गया कि घीरज रखो । जब एवाई ग्रा चुका है और हमारे देश के विषद है और इस तरह से हमारे देश के लिए एक डेतीकेट पोजीशन हो गई है और यहां पर ढेतीकेसी और नाजुकता का नारा लगाया जाता है। अभी ती नदिन पहले हमने अखवार में पढ़ा था त्रौर हो सकता है यह सत्य हो । आमन् . . .

SHRI G. RAMACHANDRAN: May I say, Sir, that he is bringing into the picture altogether new issues. We shall have to answer every point that he is raising.

श्रीराजनारायण : श्रीमन्, मैं श्री रामवन्द्रन् की वात ग्रदव व धीरज के स'थ सुनता हूं ग्रौर वह भी हमारी व.त सुनें तथा नाजुक ढंग से व्याख्या न कर । यह राष्ट्र का सबाल है, तड पूबकवाबी से संप्रन्थित है ग्रौर मैं श्री चौहान साहव से यह जानना चाहता हूं कि क्या इस मुल्क के बां टुकडे होने जा रहे हैं क्योंकि मद्रास से इस तरह की ग्रलगाव की ब.त हुई है ? कुछ दिन पहले ग्रखवारों में श्री राज-गोपालाचार्य जी का बयान हुग्रा था कि मैं ग्रपने जीवन के ग्रन्तिम दिनों में इस नतीजे पर पहुंचा हं ग्रीर मद्रास को अलग करने की ग्रावाज बुलन्द करता हं। मैं यह बतला देना चाहता हं कि 1940 का जमाना था, मैं उस समय छाव था श्रीर को राजगोपालाचार्य इलाहाबाद स्टेशन पर ग्राये, तो हम लोगों ने उनको काला झंडा दिखलाया । मैं कहना खाहता हं कि भावना में न जाइये, खाज देश के सामने एक विकट स्थिति आ गई है। मैं चाहता हूं कि यह बात ग्रसत्य हो । लेकिन मैं उन जोगों में से हं, जै ा कि गांधी जी ने झंडे के बारे में कहा था कि इनकी शान न जाये, जान भने ही जाये। लेकिन जब हमारा राष्ट्रीय झंडा जलाया गया तो किसी ने उसके बचाने के लिए ग्रपनी जान नहीं दी जिसके बारे में गांधी जी ने कहा था कि चाहे जान चली जाय मगर झंडे की शान न जाने पाये। मैं चौहान साहब से पूछना चाहता ह कि राष्ट्रीय झंडे की शान के लिए उन्होंने क्या किया ? (Interruption) नग ओ चौहान साहब की जान गई? क्या श्री कामराज साहब की जान गई ? कामराज के क्षेत्र में ही झंडा जलाया गया मगर वे दिल्ली में बैठ कर चकलस कर रहे हैं। (Interruption) मैं झंडे के लिए ग्रपनी जान देने के लिए तैयार हुं।

(Interruptions)

MR. CHAIRMAN: Only clarifications. You are making another speech.

श्री राजनारायण : तो मैं यह निवेदन करना चाहता हूं कि इम समय हमारे देश में जो डेलीकेट स्थिति पैदा हो गई है उस पर ध्यान दिया जाना चाहिये और विघटनकारी तत्वों को प्रोत्साहन न दिया जाना चाहिये । वहीं की जनता के विघटनकारी कामों की ही बात नहीं है बल्कि ग्राज ग्रखबारों में पढ़ा जाय तो मालूम होगा कि जन, जन में, कण कण में प्रौर रस रस में इस तरह की बात पदा हो रहीं है । (Interruption)

SHRI KHANDUBHAI K. DESAL (Gujarat): (What is this?

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श्री राजनारायण: जिस चीज़ की वजह से इस मल्क के दो टुकड़े हुए, जिस आदमी की वजह से इस मुल्क के दो टकडे हए, उसके सम्बन्ध में मैं यह कहना चाहता हं कि आज भी सी० आई० ए० का पैसा इस काम में लगाया जा रहा है और देश में इस तरह का वातावरण पैदा किया जा रहा है क्योंकि मेरे पास इसका सबत है। (Interruption) में जानता ह कि आज भो सो० आद० ए० यह कार्यवाही करवा रहा है ग्रौर सारे देश में इस तरह का बातावरण पैदा करवा रहा है।

(Interruptions)

SHRI C. D. PANDE: What is he saying? Is he asking for clarifications. Sir?

श्री राजनारायण: में यह कहना चाहता हं कि इस समय देश में जो प्यकतावादी वाता-वरण पैदा हो गया है, उसको सी० आइ० ए० के एजेन्टों ने चलाया है, अंग्रेजों द्वारा चलाया जा रहा है और इस तरह से देश में पृयकतावादी मनोव्ति फैल रही है।

MR. CHAIRMAN: Please take your seat.

श्री राजनारायण : श्रोमान, मेरा एक प्वायन्ट आफ आर्डर है। आप हमें वहां पर दबा सकते हैं मगर हमको देश में नहीं दबा सकते हैं। मैं आप से अपील करना चाहता हं कि यहां का वातावरण बिगाड़ा न जाय और इसके साथ ही साथ देश का वाताव रणभी न बिगाड़ा जाय । मैं आप से अपील करता ह देश के नाम पर, जनता के नाम पर, मुल्क के नाम पर, राष्ट के नाम पर कि सी० ग्राइ० ए० का पैसा पुथकतावादी चान्दोलन के लिए चलाया जा रहा है ग्रीर इसकी जानकारी संत्री जो को है या नहीं । अगर नहीं है तो क्यों जहीं है ग्रीर ग्रगर है, तो उसके खिलाफ वे क्या कार्यवाही करने जा रहे हैं ?

MR. CHAIRMAN: Next item. 257 RSD-5

relation to U-P.

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SHRI SUNDAR SINGH BHANDARI (Rajasthan): Sir, before you proceed to the next item, I would like to draw the attention of the Government to this issue. I have taken your permission.

MR. CHAIRMAN: But your party gentleman has already talked about it.

SHRI SUNDAR SINGH BHANDARI: Not on this issue. You are moving on to another item. Before that, I wanted to draw the attention of the House to this thing about which I have talked to you in your Chamber.

MR. CHAIRMAN: Very well, after the whole thing is over. I will give you opportunity. Next item.

PROCLAMATION UNDER ARTICLE **356 OF THE CONSTITUTION IN** RELATION TO UTTAR PRADESH

THE MINISTER OF HOME AFFAIRS (SHRi Y. B. CHAVAN): Sir, 1 beg to lay on the Table-

(i) a copy of the Proclamation issued by the President on February 25, 1968, under article 356 of the Constitution in relation to the State of Uttar Pradesh, under clause (3) of the said article.

(ii) a copy of the Order dated February 25, 1968, made by the President under subclause (i) of clause (c) of the Proclamation.

(iii) a copy of the Report of the Governor of Uttar Pradesh to the President recommending the issue of Proclamation. [Placed in Library. See No. LT-276/68 for (i) to (iii).]

SHRI BHUPESH GUPTA (West Bengal): Sir, I have some submissions to make. First of all, I will point out to the House and to you that the Government has shown disrespect